

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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ORDER SHEET

ORDERS OF THE TRIBUNAL

01.03.2012

OA No.391/2011 with MA 54/2012

Mr. C.B. Sharma, Proxy counsel for  
Mr. C.P. Sharma, Counsel for applicant.  
Mr. Mukesh Agawal, Counsel for respondents.

MA 54/2012

This MA has been filed by the respondents for taking on record the order dated 22.02.2012 (Annexure MA/1) whereby the order dated 16.08.2011 (Annexure A/1 of the OA) has been withdrawn and recovery of rest amount of Rs.2,808/- has been waived. The respondents have further stated that the present OA be dismissed being become infructuous in view of the order dated 22.02.2012.

The order dated 22.02.2012 is taken on record. In view of the order dated 22.02.2012, the present OA has become infructuous. The same is dismissed as having become infructuous.

The MA stands disposed of accordingly.

OA 391/2011

In view of the order dated 22.02.2012 (Annexure MA/1), the present OA has become infructuous and the same is hereby dismissed as having become infructuous. It is made clear the interim stay granted by this Tribunal vide order dated 30.08.2011 is vacated.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*K.S. Rathore*  
(Justice K.S. Rathore)  
Member (J)

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